

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.A. No.47/(MAH)/2017

CORAM:

SHRI B. S. V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 08.02.2018

NAME OF THE PARTIES: Warden International (Agencies) Pvt Ltd.

SECTION OF THE COMPANIES ACT: 441

ORDER

CA No.47/441/NCLT/MB/MAH/2017

For the professional appearing on behalf of the Petitioner having withdrawn the Application in respect of P2 to P4, the Application in respect of P2 to P4 is dismissed as withdrawn. As to P1 being the company punishable with fine only, this Bench hereby compound offence by imposing compounding fee of ₹1,00,000.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)